

Statement 48: Debt/Interest Relief availed by eligible States under Debt Consolidation and Relief Facility recommended by Twelfth Finance Commission

(Rs. crore)

State	2008-09	
	Debt Relief	Interest Relief
1	2	3
I. Non-Special Category		
1. Andhra Pradesh	703	481
2. Bihar	385	228
3. Chhattisgarh	93	59
4. Goa	—	13
5. Gujarat	472	325
6. Haryana	97	50
7. Jharkhand #	210	72
8. Karnataka	358	251
9. Kerala ##	102	125
10. Madhya Pradesh	363	253
11. Maharashtra	340	163
12. Orissa	382	142
13. Punjab ###	153	110
14. Rajasthan	309	149
15. Tamil Nadu	263	166
16. Uttar Pradesh	1,064	722
17. West Bengal	—	—
II. Special Category		
1. Arunachal Pradesh	20	14
2. Assam*	316	6
3. Himachal Pradesh	—	29
4. Jammu and Kashmir@	—	—
5. Manipur	38	-11
6. Meghalaya #	15	10
7. Mizoram #	13	9
8. Nagaland	16	10
9. Sikkim	—	—
10. Tripura##	22	15
11. Uttarakhand	13	7
All States	5,748	3,398

: Jharkhand Includes Rs. 104.96 crore for 2007-08 through pre-payment.

: For 2006-07.

: For 2007-08

* : Assam Includes Rs. 105.41 crore for each year for 2006-07 & 2007-08 through pre-payment.

Sikkim and West Bengal have not enacted their FRBM.

@ : Consolidation of Jammu and Kashmir done w.e.f. 2008-09.

Source: Ministry of Finance, Government of India.